

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.49/1994

Wednesday this the 19th day of January, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

L.Mohanan,  
S/o Bhargavi Visalakshi,  
Vilayil Veedu,  
Kulathoor,  
Trivandrum.

.. Applicant

By Advocate Mr. A.Shahul Hameed

vs.

1. Union of India , represented by Secretary,  
Department of Space,  
New Delhi.

2. Vikram Sarabhai Space Centre,  
represented by its Director,  
Thumba, Trivandrum- 659022.

3. The Administrative Officer,  
Recruitment Section,  
Vikram Sarabhai Space Centre,  
Thumba, Trivandrum-659022.

..Respondents

By Advocate Mr.C.N.Radhakrishnan

ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

Applicant seeks a declaration that he "is legally entitled to be appointed in a Group-D post before he attains 35 years of age". It is said that his mother Bhargavi Visalakshi was evicted from the land in her possession, for purposes of respondent organisation. The organisation agreed to grant employment to evictees or their heirs subject to certain conditions. This, to our mind is a compassionate scheme and does not confer a legal right on the evictees. However, since there is a scheme for compassionate appointment, we feel that the respondents should consider the request of the applicant, or if he is too old, of his dependent relatives,

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as the scheme provides for. We have no doubt that if the circumstances permit, respondents will implement the scheme as sympathetically as possible in the case of applicant or his dependents.

2. With the aforesaid observations, application is disposed of. No costs.

Dated the 19th January, 1994.

  
P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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